

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75373 of 2016

(Arising out of Order-in-Appeal No. ST-68/JSR/2015/10 dated 05.01.2016 passed by the Commissionerate Central Excise (Appeals) Room No. 605, 6th Floor, Mahabir Tower, Behind Glitz Cinemas Main Road, Ranchi-834001)

M/s. Md. Firoz Khan

: Appellant

Holding No. 300, Line No.-10

Sakchi, Jamshedpur East Singhbhum, Jharkhand, 831001

VERSUS

Commissioner of Central Excise & Service Tax,

: Respondent

Mahavir Tower 6th Floor Main Road

Ranchi-834001

APPEARANCE:

None for the Appellant

Shri D. Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75172/2026

DATE OF HEARING / DECISION: 04.02.2026

Order: [PER SHRI K. ANPAZHAKAN]

When the matter was called, none appeared on behalf of the appellant and no request for adjournment has been received by the Registry on their behalf, despite notice. Further, it is seen that the present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today also, the appellant was absent. It therefore appears that the appellant is not interested in pursuing their appeal before the Tribunal. Accordingly, the appeal is dismissed for

non-prosecution, with liberty to re-open their case by filing an application for restoration of their appeal.

(Dictated and pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

rkp